

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO.1220
TO BE ANSWERED ON 25TH JULY, 2016

VISA ISSUE IN WTO

1220. SHRI A. ARUNMOZHITHEVAN:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government has decided to challenge the decision of the UK Government on the new visa law in the World Trade Organisation (WTO);
- (b) if so, the details thereof;
- (c) whether India has challenged similar issues in WTO concerning other nations; and
- (d) if so, the details thereof?

ANSWER

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण) (स्वतंत्र प्रभार)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(INDEPENDENT CHARGE)
(SMT. NIRMALA SITHARAMAN)

(a) & (b): No Madam.

(c) & (d): India took up the matter in the Dispute Settlement Body of the World Trade Organisation (WTO) with respect to the following two measures by the US:

- i. Measures relating to fees for L-1 and H-1B non-immigrant visas;
- ii. Measures relating to numerical commitment for H-1B visas.

Pursuant to India's request under the WTO Dispute settlement mechanism, consultations with the US authorities on the above measures were held on 11-12 May, 2016 at the WTO, Geneva.
